

SCHEDULE-I**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PJM MINERALS AND INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PJM Minerals and Industries Private Limited.
2.	Date of incorporation of corporate debtor	July 20, 2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U14100MH2017PTC297645
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office Address: Plot No. 14, Misal Layout, Nagbhumi Society, Jaripatka Nagpur, MH 440014 IN
6.	Insolvency commencement date in respect of corporate debtor	April 28, 2023; date of the Hon'ble NCLT order May 04, 2023; date of receipt of the order by IRP
7.	Estimated date of closure of insolvency resolution process	October 25, 2023; being 180th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Yatinkumar Sumatilal Shah Reg. No.: IBBI/IPA-001/IP-P-01785/2019 - 2020/12764
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No- 103, Tower 2, Maple, Runwal Greens, Near Fortis Hospital, Mulund Link Road, Nahur, Mulund West, Bhandup, Mumbai Suburban, Maharashtra - 400078 Email ID: yatinshah01@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Yatinkumar Sumatilal Shah Flat No- 103, Tower 2, Maple, Runwal Greens, Near Fortis Hospital, Mulund Link Road, Nahur, Mulund West, Bhandup, Mumbai Suburban, Maharashtra - 400078 Email ID: cirp.pjminerls@gmail.com
11.	Last date for submission of claims	May 18, 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of PJM Minerals and Industries Private Limited on April 28, 2023.

The creditors of PJM Minerals and Industries Private Limited, are hereby called upon to submit their claims with proof on or before May 18, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Yatinkumar Sumatilal Shah

Interim Resolution Professional

IBBI/IPA-001/IP-P-01785/2019 -2020/12764

In the matter of PJM Minerals and Industries Private Limited

Date: May 05, 2023

Place: Mumbai